

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 31692/2022

(Arising out of impugned final judgment and order dated 22-02-2022 in CRLA No. 28/2000 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

RAM MILAN VERMA

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No.175217/2022-CONDONATION OF DELAY IN FILING and IA No.175220/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.175218/2022-EXEMPTION FROM FILING O.T. and IA No.175215/2022-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 02-12-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. Ashutosh Bhardwaj, Adv.
Mr. Nagendra Singh, Adv.
Ms. Shweta, Adv.
Mr. Prateek Rai, Adv.
Mr. Ashish Pandey, Adv.
Dr. Sushil Balwada, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Tag with Diary No. 30645 of 2022.

In addition to normal mode of service, liberty is granted to serve the Standing Counsel for the State of Uttar Pradesh.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)

